

ASSURANCES, PROMISES AND UNDERTAKINGS
GIVEN DURING VARIOUS SESSIONS OF
THE RAJYA SABHA AND ACTION TAKEN
THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the session shown against each: —

- (i) Statement No. XVI—Twenty-second Session, 1958.
- (ii) Statement No. X—Twenty-sixth Session, 1959.
- (iii) Statement No. XII—Twenty-seventh Session, 1959.
- (iv) Statement No. VI—Twenty-ninth Session, 1960.
- (v) Statement No. IV—Thirtieth Session, 1960.
- (vi) Statement No. III—Thirty-first Session, 1960.

[See Appendix XXXII Annexure Nos. 34 to 39 for (i) to (vi).]

**ALTERATIONS IN SCHEDULE V OF THE
COMPANIES ACT, 1956**

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 221, dated the 21st February, 1961, publishing further alterations in Schedule V to the said Act. [Placed in Library. See No. LT-2755/fil.]

**THE COMPANIES (APPEALS TO THE CENTRAL
GOVERNMENT) (SECOND AMENDMENT)
RULES, 1961**

SHRI A. M. THOMAS: On behalf of Shri Manubhai Shah, I also beg to lay On the Table, under sub-section (31) of section 642 of the Companies Act,

1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 258, dated the 24th February, 1961, publishing the Companies (Appeals to the Central Government) (Second Amendment) Rules, 1961. [Placed in Library. See No. LT-2756/61.]

**THE I.A.S. (CADRE) AMENDMENT
RULES, 1961**

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA) : Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table, under subsection (2) of section 3 of the AU India Services, Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 150, dated the 2nd February, 1961, publishing the I.A.S. (Cadre) Amendment Rules, 1961. [Placed in Library. See No. LT-2730/61.]

**BALANCE SHEET AND PROFIT AND LOSS
ACCOUNT (1958) OF THE REHABILITA-
TION FINANCE ADMINISTRATION AND
AUDIT REPORT THEREON**

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI) : Sir, I beg to lay on the Table, under subsection (4) of section 16 of the Rehabilitation Finance Administration Act, 1948, a copy of the Balance Sheet and Profit and Loss Account of the Rehabilitation Finance Administration, New Delhi, for the year ended the 31st December, 1958, together with the Audit Report thereon. [Placed in Library. See No. LT-2754/61.]

**THE CUSTOMS AND CENTRAL Excise
DUTIES EXPORT DRAWBACK (GENERAL)
AMENDMENT RULES, 1961**

DR. B. GOPALA REDDI: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R.